

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/1634(KB)2018  
IVN.P (IBC)/4(KB)2024, IA(I.B.C)/1034(KB)2024,  
IA(I.B.C)/1024(KB)2024, IA(I.B.C)/349(KB)2024,  
IA(I.B.C)/1986(KB)2023, IA(I.B.C)/694(KB)2021,  
IA(I.B.C)/850(KB)2021, IA(I.B.C)/847(KB)2021,  
IA(I.B.C)/380(KB)2021, IA(I.B.C)/386(KB)2021,  
IA(I.B.C)/408(KB)2020, IA(I.B.C)/1424(KB)2020

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 28<sup>TH</sup> JUNE 2024**

IN THE MATTER OF	<b>ALLIANCE BROADBAND SERVICES PVT.LTD. VS MANTHAN BROADBAND SERVICES PVT. LTD.</b>
UNDER SECTION	<b>IBC UNDER SEC 7</b>

**Appearance (via video conferencing/physically)**

Mr. Ratnanko Banerji, Sr. Adv. ] For Alliance Broadband Services Pvt. Ltd.  
Ms. Swapna Choubey, Adv. ]  
Mr. Kanishka Kejriwal, Adv. ]  
Ms. Ashika Daga, Adv. ]  
Mr. Aayush Lakhotia, Adv. ]  
  
Mr. Mahek Bose, Adv. ] For the Applicant  
Ms. Urmila Chakraborty, Adv. ]  
Mr. Shakya Singha Sen, Adv. ]  
  
Mr. Jatinder Singh Dhatt, Adv. ] For Sony/Culver Max Entertainment Co. Ltd. in  
] IVN.P (IBC)/4(KB)2024  
  
Mr. Vivek Sibal, Adv. ] For the Liquidator  
Ms. Manju Bhuteria, Adv. ]  
Mr. Rahul Auddy, Adv. ]  
Mr. Aditya Gooptu, Adv. ]

**ORDER**

1. Learned Senior Counsel/Counsel for the parties present.
2. **IVN.P (IBC)/4(KB)2024:**
  - a. Sony, the Applicant in IVN.P (IBC)/4(KB)2024 wants to seek an intervention in IA(I.B.C)/1986(KB)2023, let pleadings regarding intervention be also completed before the next date of hearing.

- b. List this matter on **22<sup>nd</sup> July, 2024 at 12 p.m.**
3. **IA(I.B.C)/1024(KB)2024 and IA(I.B.C)/1986(KB)2023:**
- a. In the order dated 5<sup>th</sup> June, 2024 passed by the Hon'ble National Company Law Appellate Tribunal, New Delhi, IA(I.B.C)/1024(KB)2024 should be taken up along with IA(I.B.C)/1986(KB)2023 on 14<sup>th</sup> June, 2024. However, this Tribunal did not sit on 14<sup>th</sup> June, 2024 and both applications have been listed today.
- b. Let a copy of IA(I.B.C)/1024(KB)2024 be served to the Advocate-on-Record appearing for the Financial Creditor (Alliance Broadband Services Pvt. Ltd.).
- c. Reply affidavit, if any be filed within a period of two weeks.
- d. List these matters on **22<sup>nd</sup> July, 2024 at 12 p.m.**
4. **IA(I.B.C)/349(KB)2024:**
- a. Leaned Counsel appearing on behalf of Sony does not press prayer in IA(I.B.C)/349(KB)2024.
- b. Accordingly, IA(I.B.C)/349(KB)2024 is dismissed as not pressed.
5. **IA(I.B.C)/847(KB)2021:**
- a. Let reply affidavit be filed within a period of two weeks.
- b. List this matter on **22<sup>nd</sup> July, 2024 at 12 p.m.**
6. **IA(I.B.C)/386(KB)2021:**
- a. In view of the fact that this application is handed over to the Liquidator and nothing survives for consideration.
- b. Accordingly, IA(I.B.C)/386(KB)2021 is dismissed as withdrawn without any further order.
7. **IA(I.B.C)/1034(KB)2024, IA(I.B.C)/694(KB)2021, IA(I.B.C)/850(KB)2021, IA(I.B.C)/380(KB)2021, IA(I.B.C)/408(KB)2020 and IA(I.B.C)/1424(KB)2020:**
- a. List these matters on **22<sup>nd</sup> July, 2024 at 12 p.m.**

**D. Arvind**  
**Member (Technical)**

**Bidisha Banerjee**  
**Member (Judicial)**